

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 129**

**IA(I.B.C)/2453(CH)2023**

**IA(I.B.C)/915(CH)2023**

**IA(I.B.C)/713(CH)2023**

**IA(I.B.C)/2458(CH)2023**

**IA(I.B.C)/355(CH)2024**

**IA(I.B.C)/356(CH)2024**

**IA(I.B.C)/357(CH)2024**

**In**

**CP(IB) No. 62/Chd/Pb/2019**

**(Admitted)**

**IN THE MATTER OF**  
**Punjab National Bank**

**...Petitioner-Financial Creditor**

**Versus**

**Aabha Industries Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33(2), 19(2), 60(5), 25(j), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 09.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 08.07.2024.

Sd/-

**Court Officer**